CENTRAL ADMINISTRATIVE TRIBUNAL GUMA HATI BENCH:

24 No. 225 197

1-10-97 Heard Mr.S.C.Dutta Roy learned counsel appearing of behalf of the applicant and Mr.G.Sarma learned Addl. In and within time F. of Rs. 504 posited vide 75 23 06 Application is admitted Mr.G.Sarma receives notice behalf of all the respondent Any order of termination shall be subject to the respondent application. List it on 28-10-97 for orders. Application. List it on 28-10-97 On the prayer of learned Addl. CIG.S.C. Mr.G.Sarma case Addl.CIG.S.C. Mr.G.Sarma case	Mr. S.C. Dutta	~84Per	Advocate for the Applicant(S)
learned counsel appearing of behalf of the applicant and Mr.G.Sarma learned Addl. Mr.G.Sarma learned Addl. C.G.S.C. for the respondent to take instructions. Application is admitted Mr.G.Sarma receives notice behalf of all the respondent Any order of terminations shall be subject to the respondent to take instructions. List it on 28-10-97 for orders. Member Vice-Chair Addl.Cig.S.C. Mr.G.Sarma case			Advocate for the Respondant(S) Court Orders
27.10-97 3/10 28-10-97 On the prayer of learn Addl. ClG. S. C. Mr. G., Sarma case	m and within time F. of Rs. 50/- posited vide 752306 ted 26-9-97 May 1999 Ps. Registrer.		Application is admitted of all the respondent of all the respondent Any order of termination shall be subject to the result of this application. List it on 28-10-97 for orders.
The Transfer of the Transfer o	27.10-97 1575 in row	3)10 28-10-97	On the prayer of learne ddl.ClG.S.C. Mr.G,Sarma case adjourned till 11.11.97 fo

W/S not tibe myet.

11.11.97 On the prayer of Mr G.Sarma, learned Addl.C.G.S.C two weeks further time granted for receiving instruction.

List on 25.11.97 for further order.

Member

Vice-Chairman

Pg B

25.11.97

nkm

Sert order copy to.

26/1)

There is no representation on behalf of the applicant. Let this case be listed on 1.12.97.

Member

Vice-Chairman

meurene hy bun 26/11

62

1.12.97

One week further time extended for filing of written statement as a last chance on the prayer of Mr G. Sarma, learned addl.C.G.S.C.

List on 8.12.1997 for written statement and further orders.

5-12-52

175 kan nid fein

w/s has not seem bill

filed on yet.

2112

Vice-Chairman

8.12.97

Two weeks further time allowed on the prayer of Mr S. Ali on behalf of Mr G. Sarma, Addl.C.G.S.C for filing the written statement.

List on 31.12.1997 for written statement and further orders.

ba / 12/15

Member

Vice-Chairman

W/S has not been biled.

Two weeks further time allowed 31.12.97 on the prayer of Mr A.K.Choudhury on behalf of Mr G.Sarma, learned Addl. C.G.S.C for filing written statement. List on 15.1.98 for written

statement and further orders.

-6/1198 Da

27-1-98

Written Statement. Biled on behalt & The respondent No. 1, 2 and 3 at page.

11 to 26.

W/s his som filed.

W/s his Sum 6 led.

ols is some find.

15.1.98

No written statement has been filed. There is no prayer for any further extension of time. The case will proceed without the written statement.

List for hearing on 29.4.1998.

List on 29.7.98 for hearing.

рg

29-7-98

Two weeks further time is allowed on the prayer of Mr.G.Sarma, learned Addl.C.G.S.C.

List it on 14-8-98 for hearing.

20.10.98

16.11.58 copies of the order have been sont to the D/fee, for iseway in fine to the Din parties! 2 Nov. 3249 an 3250

D 17.11.28.

K.

trd

The learned counsel the applicant is not present. The applicant is also not in spite of repeated calls.Accordingly the application is dismissed default.